

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2015

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period. (Pursuant to APTEL judgement dated 21.12.2018 in Appeal No. 193/2017)

Petitioner : GMR Kamalanga Energy Limited and GMR Energy Limited

Respondent : Bihar State Power (Holding) Company Limited and 1 other

Date of hearing : **15.2.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GMRKEL
Shri Yashaswi Kant, Advocate, GMRKEL
Shri M.G. Ramachandran, Advocate, Prayas & BSP(H)CL
Ms. Ranjitha Ramachandran, Advocate, Prayas & BSP(H)CL
Ms. Anushree Bardhan, Advocate, Prayas & BSP(H)CL

Record of Proceedings

At the outset, the learned counsel for the Respondents submitted that it has filed its reply to the submissions filed by the Petitioner pursuant to the hearing dated 8.1.2019. He however submitted that the petitioner may be directed to confirm if the affidavit e-filed on 11.2.2019 is the final compensation claim of the Petitioner in the matter.

2. In response, the learned counsel of the Petitioner clarified that the compensation claim e-filed on 11.2.2019 has already been mailed to the Respondents and the same is the final claim of the Petitioner. The learned counsel however prayed for grant of time to file its response to the reply filed by the Respondents.

3. The Commission accepted the prayer and directed the Petitioner to file its response, on or before 1.3.2019.

4. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

